

Besides, duties collected from Additional Duties of Excise (Television sets) leviable under Section 49 of the Finance Act, 1985, is as follows:—

| | (Rs. in crores) |
|-------------------|-----------------|
| 1986-87 | 27.53 |
| 1987-88 | 38.65 |
| 1988-89 | 48.11 |

Charter of demands by ED employees union

2301, SHRI PRAMOD MAHAJAN:

SHRI KRISHAN LAL SHARMA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Bharatiya Extra Departmental Employees Union has submitted any charter of demands of the Department in February, 1990; if so, what is the response of Government thereto;

(b) what are the recommendations of Savor Committee of ED Employees which have been accepted by Government so far; and

(c) whether casual labourers with three years service in the P&T Department have been given departmental status as per the judgement of Supreme Court of India; if so, what action is being taken to treat the ED employees at par with the casual labourers ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The charter of demands of Bharatiya Extra Departmental Employees Union da-

ted 7-2-90 is under consideration and the General Secretary of the Union will be appraised of the position in due course.

(b) Except to the extent indicated in the attached statement, [See Appendix CLIV, Annexure No. 107] orders have been issued for implementation of the accepted recommendations wherever there is need for issue of orders in this regard. The items rejected and the reasons thereof have been placed on the Table of the House on 12-10-87 while implementing an assurance given during 141st Session, 1987 of Rajya Sabha Unstarred Question No. 1816, dated 11-3-1987.

(c) A scheme for granting temporary status to casual labourers in accordance with the decision of the Hon'ble Supreme Court has been prepared and submitted to nodal Departments/Ministries to consider the related issues from all angles. The Supreme Court judgement is in respect of casual labourers and is not applicable to ED employees. The casual labourers are wholly dependent on the income they derive from the Government, whereas Extra Departmental Agents are part-time employees of the Department having other avocations of life to supplement their income with working hours varying from 3 to 5 hours a day with other service conditions different from those of casual labourers.

Vacant posts in group 'D' and Postman cadre

2302. SHRI KRISHAN LAL SHARMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what was the number of vacancies lying vacant as on 31st December, 1989 in Group D and in postman cadre; the number of ED

employees who have been absorbed against these vacant posts;

(b) whether all extra departmental branch post masters working in Punjab and Haryana circles are being paid delivery allowance due to them from 1-1-1986 in lieu of additional work of delivery of mails; if not, what are the reasons; and

(c) whether all the ED runners/mail carriers are being compensated for performing additional duty of delivery of mails; if so, what is the quantum of the compensation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (c) The information is being collected and will be laid on the table of the House.

Marathi T V serials

2303. **SHRIMATI RATAN KUMARI:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the names of Marathi T.V. serials received upto April, 1990 under sponsored category by Director, Doordarshan, Bombay;

(b) whether Doordarshan, Bombay has received proposals on personalities like Saint Gyaneshwar and Chatrapati Shivaji, Veer Savarkar and Swami Vivekanand; and

(c) if not, whether Government propose to make such serials in Marathi under commissioned category and if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (i) to (c) Receiving proposals for sponso-

red programmes and taking action on them is a continuous process. Since the introduction of the scheme of sponsored programmes at Doordarshan Kendra, Bombay, the Kendra received about 500 proposals on various subjects, including some on personalities like Chatrapati Shivaji, etc.

Longer duration advertisements on T.V.

2304. **SHRI DIPEN GHOSH:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Doordarshan is going to allow longer duration advertisement upto three minutes;

(b) what are the reasons therefor; and

(c) whether this will hurt small budget companies by making less time available for them?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c) The existing policy already allows advertisements of longer duration on Doordarshan. However, till date no advertisement exceeding the duration of 60 seconds has been received by Doordarshan. Presently only about 3 per cent time is being used for advertisements as against permissible ceiling of 10 per cent. Hence question of less time for small budget Companies does not arise. However, longer duration advertisements are included in the capsule only if the time permits so that it is possible to accommodate as many clients as possible.